

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Hearing Schedule for the month of January 2015 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
8.1.2015 Thursday At 10.30 A.M. Miscellaneous Petitions.	1.	483/MP/2014	IEXL	Petition under Regulation 63 (iii) of CERC (Power Market) regulations,2010 seeking consent for enabling cross border transaction at Indian Energy Exchange.
	2.	402/MP/2014	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7..2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during Operating period. (On admission)
	3.	81/MP/2013	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 12, 13 and 17 of Power Purchase Agreement dated 07.08.2008 executed between the Distribution Companies in the State of Haryana and PTC India Limited and the back to back PPA dated 12.03.2009 entered into between GMR Energy Limited and PTC India Limited for compensation due to Force Majeure events and Change in Law.
	4.	378/MP/2014	PXIL	Permission to introduce two day ahead spot (2D-Spot) and extended evening day ahead spot (eve-DAS) in Power Exchange India Limited.
	5.	311/MP/2014	PGCIL	Approval of signing of Long Term Access Agreement for Transmission System for immediate evacuation of power from Darlipalli TPS and Grant of regulatory Approval for execution of transmission system.
	6.	11/SM/2014	Suo-Motu	Non-compliance of Section 38 and 39 of Electricity Act 2003.
	7.	16/SM/2014	Suo-Motu	Non-compliance of Regulations 2.8.1 (c) and 5.2 (l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.
	8.	008/SM/2014	Suo-Motu	Non-Compliance of Section 29 of the Electricity Act, 2003 and Regulations 5.2 (r) 5.4.2 (a) (g) (h) and (i), 6.4.12, 6.5.20, 6.5.27, 5.7.4 © (g) (iv) and 4.6.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 6 (4) (a) of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 and Regulation 3 (e) of the Central Electricity Authority (Grid Standard) Regulations, 2010.
	9.	127/2012 With I.A.No.24/2014	VTSL	Application under Section 63 of the Electricity Act'2003 for adoption of Transmission Charges with respect to the Transmission System being established by the Vemagiri Transmission System Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Ltd.)
	10.	128/2012	VTSL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Vemagiri Transmission System Limited.
	11.	156/2012	SPGL	Miscellaneous application for termination of Bulk Power Transmission Agreement/Long Term Access Agreement dated 24.12.2010 and termination of Tri-partite Transmission Service Agreement dated 15.12.2011.
13.1.2015	1.	463/MP2014	GMRVPGL	Petition under Section 79 (10 (f) of the Electricity Act.2003 for a

<p>Tuesday At 10.30.A.M.</p> <p>Generation Tariff</p>	<p>2.</p> <p>3.</p> <p>4.</p> <p>5.</p> <p>6.</p> <p>7.</p> <p>8.</p> <p>9.</p> <p>10.</p> <p>11.</p> <p>12.</p>	<p>121/GT/2014</p> <p>434/GT/2014</p> <p>69/GT/2013</p> <p>70/GT/2014</p> <p>297/GT/2014</p> <p>272/GT/2014</p> <p>206/GT/2013</p> <p>220/GT/2013</p> <p>262/GT/2014</p> <p>258/GT/2014</p> <p>283/GT/2014 along with I.A.</p>	<p>TPL</p> <p>JPVL</p> <p>NTPC</p> <p>NTPC</p> <p>NTPC</p> <p>NTPC</p> <p>NTPC</p> <p>NSPCL</p> <p>SJVNL</p> <p>RGPPL</p> <p>NTPC</p>	<p>direction to the Respondents to pay Additional Fixed Charge of Rs.0.439/KWH for the balance period of the PPA (<i>On admission</i>).</p> <p>Petition for revision of tariff of UNOSUGEN 382.5 MW Power Plant from COD to 31st March 2014- Truing up of Tariff under Regulation 6(l) of Tariff Regulation 2009 for Tariff determined in Order dated 6th December 2013 in Petition No 175/GT/2013.</p> <p>Approval of Generation tariff of Jaypee Karcham Wangtoo Hydro-Electric Project (Karcham Wangtoo HEP) for 2014-19 tariff Block</p> <p>Approval of tariff of Mauda Super Thermal Power Station Stage-1</p> <p>Tariff for Vindhyachal Super Thermal Power Station Stage-IV (100 MW)</p> <p>Approval of Petition for final truing up of tariff of Vindhyachal STPS Stage-IV (2X500 MW) for the period from 01.04.2009 to 31.03.2014.</p> <p>Revision of tariff of Kahalgaon Super Thermal Power Station, Stage-II.</p> <p>Revision of tariff of Kahalgaon Super Thermal Power Station, Stage-II.</p> <p>Revision of tariff of Bhilai Expansion Power Plant.</p> <p>Approval of revision of tariff of Naptha Jhakri Hydro Electric Power Station (6X250MW) for the period 01.04.2009 to 31.03.2014</p> <p>Petition for determination of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 01.04.2009 to 31.03.2014.</p> <p>Petition for determination of tariff of Kahalgaon Super Thermal Power Station, Stage-II (3x500 MW) for the period from 01.04.2014 to 31.03.2019.</p>
<p>15.1.2015 Thursday At 10.30 A.M.</p> <p>Miscellaneous petitions</p>	<p>1.</p> <p>2.</p> <p>3.</p> <p>4.</p> <p>5.</p> <p>6.</p> <p>7.</p> <p>8.</p>	<p>385/TDL2014</p> <p>419/MP/2014</p> <p>74/MP/2014</p> <p>440/MP/2014</p> <p>194/SM/2013</p> <p>33/MP/2014 along with I.A. No.62/2014</p> <p>374/MP/2014</p> <p>59/MP/2014</p>	<p>PSL</p> <p>RSTCL</p> <p>BPSL</p> <p>EPGL</p> <p>Suo-Motu</p> <p>TPDDL</p> <p>TNTCL</p> <p>ERLDC</p>	<p>Application for grant of inter-State trading licence to Provestment Services Limited (PSL).</p> <p>Petition on behalf of Raichur Sholapur Transmission Company Limited under transmission Service Agreement dated 4.8.2010 read with Section 79 (1) (f) of the Electricity Act,2003.</p> <p>Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with regulation 32 of the CERC (grant of connectivity, long term access and medium term open access in inter-state transmission and related matters) Regulations, 2009.</p> <p>Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 for adjudication of dispute between Essar Power Gujarat Limited and Power Grid Corporation of India Limited in relation to illegal threat of encashment of the bank guarantee furnished in relation to connectivity granted to the Petitioner.</p> <p>Default in Payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Power Development Department, Jammu and Kashmir.</p> <p>Dispute arising as a result of non furnishing of details by NTPC and DVC in terms of Regulation 21 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff Regulations, 2009.</p> <p>Petition seeking extension of time in implementing to Commission`s Order dated 20.02.2014 in petition No 146/MP/2013.</p> <p>Providing protection system having reliability, selectivity, speed</p>

		with I.A. 50/2014		and sensitivity and keeping them functional; in terms of Regulations 5.2.(l) of the CERC(Indian Electricity Grid Code) First Amendment), Regulations 2012 read along with Regulation3 (e) of the Central Electricity Authority (Grid Standards) Regulations,2010 for ensuring security of the Eastern Regional grid as well as the interconnected Indian grid.
	9.	10/SM/2014	Suo-Motu	Non-compliance of the Regulation 8 (6) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges) Regulations, 2010.
20.1.2015 Tuesday At 10.30 A.M. Transmission Tariffs	1.	TT/450/2014	PGCIL	Determination of Transmission tariff for Assets under "Transmission System for Phase I Generation Projects in Jharkhand and West Bengal Part A2"
	2.	TT/497/2014	PGCIL	Approval under Regulation-86 for transmission tariff for assets under Provision of Spare Transformers and Reactor in North-Eastern Region from Actual DOCO to 31.03.2014.
	3.	TT/477/2014	PGCIL	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for 80 MVAR Bus Reactor at Kotputli S/s under "Northern Region System Strengthening Scheme XV" in Northern Region.
	4.	TT/476/2014	PGCIL	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset 1: 400 kV Transmission Line for reconfiguration of Biharsharif Ckt III&IV from its present position to Stage II side of Kahalgaon Switchyard of NTPC, Asset II:400kV Transmission Line for swapping of Purnea bays (1&2) with Sasaram bays (#3&4) and Kahalgaon#1 bays with Sasaram #1 bay at Biharsharif Substation and Asset III: Splitting arrangements with Tie Line breaker for 400 kV Biharsharif substation under Split Bus arrangement for various substation in Eastern Region.
	5.	TT/475/2014	PGCIL	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated DOCOs to 31.03.2019 for Asset 1: 01 No. 1X500 MVA ICT at 400/220 KV Subhasgram S/S along with the associated bays and 02 Nos. of 220 kV equipped line bays at 400 kV Subhasgram S/S: Asset II: 125 MVAR Bus Reactor-I Muzaffarpur Substation alongwith bays: Asset III:125 MVAR Bus Reactor II replacing existing 63 MVAR Bus Reactor at Muzaffarpur alongwith bays under Transmission System for "Eastern Region Strengthening Scheme-VIII" In Eastern Region.
	6.	TT/498/2014	PGCIL	Approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for 125 MVAR 400 kV Bus Reactor alongwith associated bay at Biharsharif Substation under "Augmentation of Transformation Capacity and Reactive Compensation in Eastern Region".
	7.	TT/540/2014	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for 9.292 KMs of Fibre Optic Communication system (General Sector) and 392.393 Km of Fibre Optic Communication system (State Sector) (DOCO-01.04.2014) in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links in NER.
	8.	TT/530/2014	PGCIL	Petition for transmission tariff from DOCO to 31.03.2019 for Asset: 220 KV D/C Rangpo-New Melli Line and associated bays at rangpo and New Melli; along with one no 220 KV Bus Coupler Bay each at Rangpo and New Melli; Asset II: 1 no 31.5 MVAR Bus Reactor (ist) at New Melli and associated bay; Asset III: 1 no 31.5 MVAR Bus Reactor (2nd) at New Melli and associated bay: Asset IV: 63MVAR Line Reactor of Ckt-I of 400KV D/C Patna-Kishenganj

				line at Patna Sub-station as Bus reactor: Asset V: 63MVAR Line Reactor of Ckt-II of 400KV D/C Patna-Kishenganj line at patna Substation as Bus reactor under Transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR part-B in ER.
29.1.2015 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	526/MP/2014	NPCL	Petition under regulation 7 read with regulation 12 of the CERC 9Grant of Connectivity, Long-term Open Access and Medium term Open Access in Inter-State Transmission and related matters) Regulations, 2009 seeking LTA for importing power from inter - state Sources .(On admission)
	2.	521/MP/2014	NLCL	Petition for adoption of Corporate tax for grossing up return on equity for the financial year 2012-13 and to claim Return on equity with grossed up Corporate Tax rate for FY 2012-13 (AY 2013-14), considering the implied disallowance of contribution towards superannuation fund under 43 B of IT Act in FY 2011-12 and allowance of the same in FY 2012-13.(On admission)
	3.	563/MP/2014	MIEL	Petition under Regulations 12 and 13 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014. (On admission)
	4.	112/MP/2014	DJVCL	Petition under Section 79(i)(c) read with Section 142 of the Electricity Act, 2003 for Compliance of the Order dated 08.06.2013 passed by this Commission in Petition No. 245/MP/2012.
	5.	136/MP/2014	PGCIL	Petition under Section 79 of the Electricity Act, 2003 and regulation 32 of the CERC (Grant of Connectivity, long term access and medium term Open Access in Inter-State transmission and related matters) Regulation,2009 (On admission)
	6.	76/MP/2014	SCPL	Petition for reduction of long term open access from 60 MW to 30 MW (Unit-1, Unit-II 15 MW) and refund of the excess transmission charges paid by the petitioner as per the Bulk Power Transmission Agreement dated 30.4.2009 Investigation of load crash in Northern Region on 30.5.2014.
	7.	449/MP/2014	MPCL	Petition under Section 79(I)(f) read with Section 60 of the Electricity Act, 2003.
	8.	381/MP/2014	NTPC	Petition for adjudication of disputes in regard to matter connected with applicability of Generic Tariff for 5 MW Solar Project of NTPC Limited at Garacharama in South Andaman District, Andaman and Nicobar Island.
	9.	520/MP/2014	VWILLP	Petition under Regulation 7 Read with regulation 14 of the CERC(terms and conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy generation) Regulations,2010 seeking issuance of Renewable Energy Certificate for the 4 MW and 10.4.MW Projects of the Petitioner
	10.	163/MP/2012	BPSL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with regulation 20 of the CERC (open access in inter-state transmission) Regulations,2008 towards unpaid unscheduled inter-change charges for the period ranging from 28.8.2005 to 31.12.2006.
	11.	517/MP/2014	UPCL	Petition under section 79(I) (c) of the Electricity Act, 2003.
	12.	17/SM/2014	Suo-Motu	Default in payment of Unscheduled Interchanges (UI/Deviation Settlement Charges for the energy drawn in excess of the drawl schedule by Uttar Pradesh Power Corporation Limited .

SD/-
(T. D. PANT)
Deputy Chief (Legal)
31.12.2014